

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cont. Case (Civil) No.552 of 2020**

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M/s. Whiz Mantra Educational Solutions Pvt. Ltd. .... Petitioner.

-Versus-

1. The State of Jharkhand
2. Mr. Amit Kumar, Managing Director, Jharia Rehabilitation and Development Authority, Dhanbad-cum-Deputy Commissioner, Dhanbad.

..... Opp. Parties.

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. P. K. Mukhopadhyay, Advocate

For the State : Mr. Mohan Dubey, A.C. to A.G.

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**Order No.06**

**Date: 26.03.2021**

This case is taken up through video conferencing.

The present contempt case has been filed for initiating contempt proceeding against the opposite parties for alleged wilful disobedience of the order dated 25<sup>th</sup> June, 2020 passed by this Court in W.P.(C) No.6058 of 2018.

A show cause affidavit has been filed on behalf of the opposite party no.2, annexing a copy of the decision taken by him, as contained in Ref. no.240 dated 25<sup>th</sup> February, 2021 (Annexure-A to the show cause affidavit).

Having heard learned counsel for the parties and keeping in view that the order dated 25<sup>th</sup> June, 2020 passed by this Court in the aforesaid writ petition has been complied, I see no reason to further proceed in the matter. The contempt proceeding as against the opposite party no.2 is hereby dropped.

The present contempt case is, accordingly, disposed of.

The petitioner is, however, at liberty to take appropriate recourse against the decision taken by the opposite party no.2 contained in Ref. no.240 dated 25<sup>th</sup> February, 2021 as permissible under law.

**(Rajesh Shankar, J.)**